

level. These are Consumer Price Index for Industrial Workers (CPI-IW), Consumer Price Index for Agricultural Labour (CPI-AL), Consumer Price Index for Rural Labour (CPI-RL) and Consumer Price Index for Urban Non-Manual Employees (CPI-UNME). The National Statistical Commission (2001) has recommended that the Central Statistical Organisation (CSO) compile a national consumer price index by computing the CPI (Urban) and CPI (Rural) separately and then combining together into an All India Index. Data collection for CPI (Urban) has commenced.

**Discriminatory clause in recommendations of
Sixth Pay Commission Report**

3384. SHRI MANGALA KISAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a discriminatory clause has been inserted in recommendations of Sixth Pay Commission *vide* First Schedule, Part-A, Section II which defines entry pay for direct recruits on or after 1 January, 2006;

(b) the reasons for having given fitment factor of 1.43, 1.68, 1.78 for pay band of Rs. 6500, Rs. 7450 and Rs. 7500, respectively, for those joining service on or after 1 January, 2006;

(c) the reason for not giving the fitment factor of 1.86 to these recruits; and

(d) by when this anomaly would be rectified?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (c) As per the recommendations of Sixth Central Pay Commission, the revised pay structure has been implemented with effect from 1.1.2006 and fitment benefit is to be given to existing government servants as on 1.1.2006. Entry pay of direct recruits appointed on or after 1.1.2006 is to be fixed in accordance with Section II, Part A of First Schedule to the Central Civil Services (Revised Pay) Rules, 2008. The same has been notified on the basis of the recommendations of Sixth Central Pay Commission contained in para 2.2.22(iv) of its Report.

(d) Pay fixation based on the reply to parts (a), (b) and (c) above does not constitute an anomaly.

Annual cost of e-filing of TDS returns

3385. SHRI RAHUL BAJAJ:

SHRI RAJKUMAR DHOOT:

Will the Minister of FINANCE be pleased to state what is the estimated annual cost of e-filing of Tax Deducted at Source (TDS) returns etc. by a company and what efforts are being done to reduce the cost for small entrepreneurs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): A taxpayer is not liable to make any payment to the Income-tax Department for using its facilities for e-filing of this income-tax return.